

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 256/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES: Care Container Pvt.Ltd.  
V/s.  
Aelius Pharma Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Rajiv Hingy ilb L.H. Hingy & Co.	Respondent	
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2	KUMAR KOTNARI ilb MANOJ KOTNARI	Petitioner	
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**ORDER**  
**T.C.P.No. 256/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent, an objection has been raised that copy of the Petitioner moved under Section 9 of the I&BP Code in respect of the outstanding debt of only Rs. 3,01,217/- (Principal Amount) has not been served.
3. The Learned Counsel of the Petitioner has stated that the requisite Form has been sent only yesterday i.e. 18.07.2017.
4. Under the circumstances he is directed to make hand delivery of the Notice of Demand and copy of Petition to the Learned Counsel of the Respondent/debtor.
5. The matter is listed for further hearing on **4<sup>th</sup> August, 2017**. Date is duly communicated to both the sides.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 19.07.2017**